

(c) and (d) Generally the wages of the daily paid workers at the Farms of the State Farms Corporation of India are not lower than the local prevailing rates except in the case of a few Farms belonging to the State Government of Kerala. The wages at the farms of the SCFI are fixed taking into account the minimum wages under the Minimum Wages Act fixed by the State/Central Governments. At some Farms these wages are even higher than the minimum wage, fixed by the Central/State Governments.

**Foodgrains demanded by, allocated and supplied to States from January, 1974 to January, 1975**

826 SHRI SUKHDEO PRASAD  
VERMA

SHRIMATI BHARGAVI  
THANKAPPAN

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the Central assistance asked by the State Governments to tide over the food shortage from January, 1974 to January, 1975 month-wise and

(b) the quantity of foodgrains allocated and actually supplied by the Centre to each of the States during the period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHAB P SHINDE) (a) and (b) Statements I, II and III showing the quantities of foodgrains demanded by the State Governments and the quantities allotted and supplied from the Central pool from January 1974 to January, 1975 are laid on the Table of the House [Placed in Library See No LT-8972/75]

**Dispute over use of Water from Kabini and Hemavathi Reservoirs**

827 SHRI P R SHENOY:  
SHENOY:

SHRI R V SWAMINATHAN

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether there is a dispute between Karnataka and Tamil Nadu over Kaveri waters,

(b) if so, whether the Government of Karnataka could not utilize the waters from Kabini and Hemavathi reservoirs freely for irrigation purposes because of the pending dispute, though crores of rupees have been spent over these reservoirs, and

(c) when is the dispute likely to be settled?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM) (a) and (c) There are differences between the States of Tamil Nadu, Karnataka and Kerala over the use and development of Cauvery Waters. The question was discussed by the Union Minister of Agriculture and Irrigation with the Chief Ministers of the three States on 28th and 29th November, 1974 and on 15th and 16th February 1975 but no final agreement has been reached. Efforts to resolve the differences amongst the three States are continuing.

(b) Kabini and Hemavathi projects have not been approved by the Government of India. The Karnataka Government have, however, proceeded with their construction. Water was also stored in the Kabini reservoir during the last monsoon. There has also been difference between Karnataka and Tamil Nadu about the use of Kabini reservoir water. Some water has been released by Karnataka from the Kabini reservoir for use in Tamil Nadu.